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CENTRAL ADMINISTRATIVE TRIBUNAL,
CUTTACK BENCH, CUTTACK.

ORIGINAL APPLICATION NO.504/2009

Laxmikanta Dash ...Applicant

Vs.

Union of India & Ors. ...Respondents

Order dated : 01.12.2011.

THE HON'BLE MR.C.R.MOHAPATRA, MEMBER (A)

AND

THE HON'BLE MR.A.K.PATNAIK, MEMBER (J)

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Heard and perused the materials placed on record.

2. Applicant is a promotee IFS Officer of the State of Odisha. His prayer in this OA filed on 23rd October, 2009 is to direct the Respondents to promote him to selection grade and grant him all his service and financial benefits with effect from 01.01.2004. Respondents have filed their counter opposing the prayer of the Applicant.

3. Today (01.12.2011) when the matter came up for hearing, Learned Counsel for the applicant by filing memo brought to the notice of this Tribunal copy of the order dt. 20.10.2010 in which the applicant has been granted the Selection Grade

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w.e.f. 01.01.2006. Perused the Office Order dated 20.10.2010.

Except bald allegation nothing has been produced before us to the effect ^{that} any of his juniors has been granted the selection grade prior to the date on which he has been granted the said benefit. Rather we find that though the applicant has been granted the benefit w.e.f. 20.10.2010 and though this OA had come before the Bench on many occasions, the applicant failed to bring this fact to the notice of this Tribunal. The applicant has unnecessarily dragged the matter killing the valuable time of this Tribunal. We deprecate this attitude of the Applicant. However, since the applicant has already been granted the benefit, as agreed by the Learned Counsel for both sides this OA is disposed of as infructuous.



(A.K. PATNAIK)
MEMBER (J)



(C.R. MOHAPATRA)
MEMBER (A)

B.